

(2023) 08 CAT CK 0017
In the Central Administrative Tribunal
Case No : Original Application No. 1009 Of 2018

Sonu Kumar

APPELLANT

Vs

Union Of India & Ors

RESPONDENT

Date of Decision : 11-08-2023

Acts Referred:

Citation : (2023) 08 CAT CK 0017

Hon'ble Judges : Mohan Pyare, Member (A)

Bench : Single Bench

Advocate : Jaswant Singh, Krishna Kumar Ojha, L.S. Kushwaha

Final Decision : Dismissed

Judgement

Mohan Pyare, Member (A)

1. Shri Jaswant Singh, learned counsel for the applicant, and Shri Krishna Kumar Ojha, learned counsel for respondent Nos. 1 to 7 as well as Shri L.S. Kushwaha, learned counsel for respondent No. 8 are present.
2. Shri Jaswant Singh, learned counsel for the applicant, submitted that private respondent no.8 has been mutually transferred to Delhi and hence, this O.A. has become infructuous. Therefore, O.A./1009/2018 is dismissed as having become infructuous. All associated M.A.s also stand disposed of accordingly.
3. No order as to costs.